

April, 1970 in front of the Nirman Bhawan against the apathy of the Department of Works, Housing and Urban Development towards his colony;

(b) if so, what are the grievances of Shri Baldev Sharma in respect of his colony; and

(c) what steps Government are going to adopt to redress those grievances?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH): (a) It has been reported that Shri Baldev Sharma began a fast on 29th April 1970 and gave it up on the afternoon of 30th April 1970.

(b) The main grievance of Shri Sharma was against the service of eviction notices on 22 allottees of Government accommodation whose place of duty fell in the Palam Airport area.

He was also not satisfied with the attention paid to complaints of the residents of the Government employees' colonies including Sarojini Nagar regarding repairs, maintenance and improvements to buildings and lawns etc.

(c) It has been decided to allow the allottees to retain the present accommodation on payment of normal rent and the eviction notices served on them are being withdrawn.

Action has been taken to remove such of the difficulties of the residents as have been found to be genuine and reasonable. In many cases, the work in connection with remedying of the grievances has been completed and is in progress.

ORIENTAL FIRE & GENERAL INSURANCE CO. LTD.

*481. SHRI D. THENGARI:

SHRI JAGDISH PRASAD MATHUR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Oriental Fire & General Insurance Company Ltd., is a subsidiary of the L.I.C. and whether the Company is working in Public Sector doing General Insurance business; and

(b) if so, the reasons for not following a rational promotion policy by the said Company to avoid discontent amongst its employees?

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): (a) Yes, Sir.

(b) Promotions are made on the basis of seniority and merit. The Unions of clerical and subordinate staff have demanded what they term as a more objective criteria. The matter is now under discussion between the Company and the employees.

APPOINTMENTS IN NATIONALISED BANKS

*482. SHRI HAMID ALI SCHAM-NAD: Will the PRIME MINISTER be pleased to state:

(a) whether any appointments are being made in the nationalised banks after these banks were nationalised; and

(b) on what basis these appointments are being made and the names of the appointing authorities in the nationalised banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) The nationalised banks have been recruiting officers and staff both for meeting normal replacement requirements as well as for meeting the needs of new branches being opened in accordance with the programme of branch expansion approved by the Reserve Bank.

(b) The nationalised banks have been making appointments in accordance with the procedure in force prior to nationalisation subject to general concurrence of their Internal Management Committees on each of which an officer of the Reserve Bank sits. This is an interim arrangement pending the constitutions of Boards of Directors who would frame regulations under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 laying down *inter alia* the conditions subject to which a nationalised bank may appoint advisers, officers or other employees and fixing their remuneration and other terms and conditions of service. Details of the basis on which these appointments are made as well as the designation of the appointing authorities which vary from

bank to bank, are being collected and will be laid on the Table of the House.

HINDI OFFICE of the MINISTRY OF FINANCE

483. SH. QMATI VIDYAWATI CHATURVEDI: Will the PRIME MINISTER be pleased to state:

(a) whether an enquiry by the Central Bureau of Investigation has been ordered to go into the charges against the Hindi Officer of the Ministry of Finance, who is alleged to be involved in a smuggling racket;

(b) if so, the time by when the investigations are likely to be completed;

(c) if the reply to part (a) above be in the negative;

(d) whether, in view of the gravity of the charges the officer concerned has since been suspended; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) to (c) No, Sir. Since the allegation is about the officer's link with smugglers, the investigation has been entrusted to the Director General, Revenue Intelligence & Investigation. While every effort is being made to expedite the investigation, it is not possible to indicate the precise time by which it would be completed.

(d) and (e) No *prima facie* case warranting a suspension from service has emerged so far.

स्टाफ कारें

* 484. श्री नवल किशोर :

श्री गणेशी लाल चौधरी :

क्या प्रधानमंत्री यह बताने की कृपा करेंगी कि :

(क) भारत सरकार के विभिन्न मंत्रालयों और सम्बद्ध कार्यालयों में स्टाफ कारों की संख्या, कारों की संख्या कुल कितनी है और उनमें स्वदेशी तथा आयातित कारों की संख्या कितनी-कितनी है :

(ख) 1969-70 के वर्ष में इन कारों में प्रत्येक मंत्रालय के अधिकारियों तथा कर्मचारियों द्वारा कितने-कितने किलोमीटर की यात्रा की गई ;

(ग) क्या सरकार का विचार सम्पूर्ण दिल्ली तथा नई दिल्ली में बस सर्विस के समान स्टाफ-कार-सर्विस चलाने का है जिससे कि सरकारी कर्मचारी सरकारी कार्य से यात्रा करते समय प्राधिकार-पत्र दिखला कर उनमें यात्रा कर सकें ; और

(घ) यदि नहीं, तो स्टाफ कारों का दुपयोग रोकने और उन्हें सरकारी कार्य के लिये कर्मचारियों को भी उपलब्ध कराने के लिए क्या कदम उठाये जाने का विचार है ?

†[STAFF CARS

*484. SHRI NAWAL KISHORE :

SHRI GANESHI LAL CHAUDHARY :

Will the PRIME MINISTER be pleased to state:

(a) the total number of staff cars in the various Ministries of the Government of India and in their attached offices and the number of indigenous and imported ones out of the same;

(b) the details of the journeys in terms of kilometers performed by the officers and staff of the Ministries by these cars during the year 1969-70 Ministry-wise;

(c) whether Government propose to run staff car service on the pattern of bus service throughout Delhi and New Delhi to enable the Government officials to perform journeys when on official duty by producing an authority letter; and

(d) if not, what steps are proposed to be taken to stop the misuse of the staff cars and to make them available to the staff also for official work?]

वित्त मंत्रालय में राज्य मंत्री (श्री पी० सी० सेठी) : (क) और (ख) सम्बन्धित मंत्रालयों/विभागों से सूचना एकत्र की जा रही है और वह

†[] English translation.

y to the C.B.I., so far;